

Engagement of Concurrent Auditors -Corrigendum

Based on the queries raised by the participants in the Pre-Bid meeting , following clarifications are given:

Sr. No.	Query raised / Points of discussion	RFP Reference	Clarifications given
1	Minimum amount payable	Page 4 Point 4	As the minimum amount payable has been arrived at Rs.4,05,000/- +ST monthly, financial bids lower than this amount are liable to be rejected.
2	Logistic support	Page 8 – Logistic support	Working lunch and snacks may be read as “Working lunch and Tea”.
3	Date and time of opening of Technical / Financial Bids	Page No. 9 - Sr. No. (m) Section I (Time table)	To be read as Date and time of opening of Technical Bids.
4	Average Annual Revenue for last 3 years	Page No. 15 - Evaluation criteria – Sr. No.2	In case Balance sheet for 2015-16 is not finalized, the Firm may furnish audited balance sheets of 2012-13, 2013-14 and 2014-15.
5	Average Annual Income	Page No. 15 - Sr.No. C (5) (2)(i) of Section IV.	To be read as “Rs.1.50 crore”
6	Auditor’s certified copy	Page No.24-25 - Sr. No. 5, and 8 of Annexure I –	Certification by the authorised official of the CA Firm itself.
7	Supporting documents required	Page No.25 - Sr. No. 10 of Annexure I.	A certification from the CA Firm itself.
8	Details of Code of Conduct / Audit Manual	Page 25 - Sr. No. 11 of Annexure I. - Details of Code of Conduct / Audit Manual	Stands deleted
9	No. of Offices & Locations	Page No.25 - Sr. No. 7 of Annexure I	Certification by the authorised official of the CA Firm itself.
10	Pre-contact integrity Pact	Page No.49 - Annexure IV	To be executed on Rs.200/- non-judicial stamp paper. The Pre-Integrity Pact duly stamped to be submitted along with Technical bid or separately in a 3 rd cover at the time of submitting the technical / financial bid.